

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3207 of 2020

1. Sarju Ram.
2. Kalawati Devi.
3. Sanjay Kumar Das.
4. Shanti Devi @ Masomat Shanti.
5. Krishna Kumar Das @ Krishna Kumar.
6. Kiran Devi.
7. Jamuni Devi.Petitioners

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Santosh Kumar Soni, Advocate
For the State : Mr. V.N. Jha, A.P.P.

02/9-9-2020

Defects, as pointed out by the office, are ignored.

The petitioners apprehend their arrest in connection with Daru P.S. Case No. 06 of 2020.

It has been alleged that the petitioners had branded the informant as a witch. The accused persons had pelted stones in the house of the informant and also damaged some articles.

It has been stated by the learned counsel for the petitioners that the informant had encroached the public road and well and petitioner no. 1 had infact filed an application before the S.D.P.O. Bishnugarh. A plausible reason has been given by the petitioners with respect to false implication of the petitioners. So far as petitioner no. 3- Sanjay Kumar Das is concerned, it appears from the impugned order that he has got several criminal antecedents. On such consideration, therefore, I am not inclined to extend the privilege of anticipatory bail to him.

However, so far as petitioner nos. 1,2, 4 to 7, named above, are concerned, they are directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, they will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) each with two sureties of the like amount each to the satisfaction of learned A.C.J.M, Hazaribagh in connection with Daru P.S. Case No. 06 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands disposed of.

(Rongon Mukhopadhyay, J)

Rakesh/-